

Dated 20/11/2014

THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 21st May, 1952

The House met at a Quarter to Eleven
of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-45 A.M.

PAPERS LAID ON THE TABLE

FIRST REPORT OF THE FINANCE
COMMISSION

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of the First Report of the Finance Commission to the President together with an Explanatory Memorandum showing the action taken thereon in accordance with article 281 of the Constitution. [See Appendix I, annexure No. 21.]

REPORT OF THE REHABILITATION
FINANCE ADMINISTRATION

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the half year ended the 31st December, 1951, in accordance with sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948. [See Appendix I, annexure No. 22.]

NOTIFICATIONS AMENDING THE U.P.S.C.
(CONSULTATION) REGULATIONS

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a copy of Notification No. 18/9/52-Ests., dated the 20th March, 1952 making certain further amend-

ment in the Union Public Service Commission (Consultation) Regulations, in accordance with clause (5) of article 320 of the Constitution. [Placed in Library. See No. P-4/52.]

I also beg to lay on the Table a copy of Notification No. 18/34 '50-Ests., dated the 5th May, 1952 making certain further amendment in the Union Public Service Commission (Consultation) Regulations, in accordance with clause (5) of article 320 of the Constitution. [Placed in Library. See No. P-6/52.]

MOTION ON ADDRESS BY THE
PRESIDENT—Contd.

The Minister of Home Affairs and States (Dr. Katju): I propose within the very short time at my disposal to deal with one or two important points. First of all, some hon. Members mentioned, rightly mentioned, that our attention and care should be bestowed upon our brethren the Adivasis, the Scheduled Tribes, the Scheduled Castes and also the backward classes, and some enquiry was made as to what had been done. Even some criticism was offered—I was rather surprised to hear it because the House is aware that under the Constitution there is a direction that for the amelioration and promotion of welfare of the Scheduled Castes and Tribes the President should appoint a Commissioner and the Constitution describes the duties of that Commissioner. Now that Commissioner was appointed and he has been touring round the whole of India and I am certain that he has done a lot of good by way of advice and inspection. Furthermore, in the Budget a large sum, a crore and a half, was placed at the disposal of the State Governments by